

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1129/99

New Delhi this the 7th day of September, 2000

HON'BLE MR. KULDIP SINGH, MEMBER (J)
HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Dhruv Kumar, Director, Jt. Cadre, M/O
Social Justice & Empowerment & Shastri
Bhawan, New Delhi.Applicant.

(None for the applicant)

VERSUS

Secretary, Ministry of Social Justice &
Empowerment, Shastri Bhawan, New Delhi.
....Respondents.

(By Advocate: Mrs.P.K.Gupta)

ORDER (Oral)

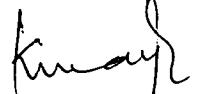
BY HON'BLE MR. KULDIP SINGH, MEMBER (J)

In this case, the applicant seeks a direction to the respondents to give pay and allowances. Today, when the case was called out twice, none has appeared on behalf of the applicant.

In the above circumstances, it appears that the applicant is not interested in pursuing the matter further. Accordingly, the application is dismissed for default and non-prosecution. No order as to costs.


(S.A.T.Rizvi)
Member (A)

/sunil/


(Kuldip Singh)
Member (J)